

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).5813/2007  
(From the judgement and order dated 21/03/2006 in CRLA No.  
1383/1997 of The HIGH COURT OF CHATTISGARH AT BILASPUR)

SATNI BAI

Petitioner(s)

VERSUS

STATE OF M.P.  
(With office report)  
(For final disposal)

Respondent(s)

Date: 14/01/2010

This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE P. SATHASIVAM  
HON'BLE MR. JUSTICE H.L. DATTU

For Petitioner(s) Ms. Kiran Bhardwaj (A.C.)  
Jail Petition

For Respondent(s) Mr. Dharmendra Kumar Sinha,Adv.  
Mr. Atul Jha,Adv.

UPON hearing counsel the Court made the following  
O R D E R

Ms. Kiran Bhardwaj, amicus curiae appearing  
for the appellant started her arguments at 10.30 A.M.  
and concluded at 11.00 A.M. Thereafter, Mr.  
Dharmendra Kumar Sinha, counsel appearing for the  
respondent argued for 15 minutes.  
Hearing concluded.  
Judgment reserved.

[Madhu Bala]  
Sr.PA

[Savita Sainani]  
Court Master